

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.7757 of 2020**

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Court on its own motion on the basis of news item titled “सफाईकर्मियों की हड़ताल से नहीं उठा घर व सड़कों से कूड़ा” published in the Daily Newspaper Hindustan” and other titles in “Times of India”; Dainik Bhaskar”; “Prabhat Khabar” and “Dainik Jagran” (Patna Edition) dated 11.09.2020.

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Government of Bihar, Patna
2. Principal Secretary, Housing and Urban Development Department, Government of Bihar, Patna
3. Municipal Commissioner, Patna Municipal Corporation, Patna
4. Chandra Prakash Singh, President, Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti
5. Mangal Paswan, Addl. Coordinator-cum-General Secretary, Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti
6. Ramyatan Prasad, Coordinator-cum-General Secretary, Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti.

... .. Respondent/s

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**Appearance :**

	:	Mr. Sumeet Kumar Singh, Amicus Curiae
	:	Mr. Aakash Raj, Amicus Curiae
	:	Ms. Chhaya Kirti, Amicus Curiae
For the Respondent/s	:	Mr. Anjani Kumar, A.A.G. 4
	:	Mr. Yogesh Chandra Verma, Sr. Advocate
	:	Mr. Prashant Sinha, Advocate

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**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE S. KUMAR**  
**ORAL ORDER**

**(Per: HONOURABLE THE CHIEF JUSTICE)**

2      11-09-2020                      We have heard Shri Anjani Kumar, learned Additional Advocate General-IV; Shri Yogesh Chandra Verma, learned senior counsel appearing on behalf of Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti and Shri



Prashant Sinha, learned counsel appearing on behalf of Patna Municipal Corporation.

We have also heard Principal Secretary, Housing and Urban Development as also Municipal Commissioner, Patna Municipal Corporation, who are present through virtual mode.

We have also heard Shri Sumeet Kumar Singh, Aakash Raj and Ms. Chhaya Kirti, learned Amicus Curiae.

At length we have also freely interacted with all.

Having given our thoughtful consideration, in view of the attending circumstances, in continuation of our Order No. 1 of the same day passed in the forenoon session, we further issue the following directions:

(a) employees/workers of the Patna Municipal Corporation and more specifically members of the Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti, shall forthwith call off their strike;

(b) they shall immediately resume/join their duties and report at their respective places of posting;

(c) they shall ensure that either directly or indirectly, no loss is caused to public property; allegedly tyres of 4000 vehicles stand deflated.

(d) they shall immediately ensure that the garbage dumped on the roads/streets fallen



within the municipal limits of Patna shall be collected and disposed of, as required under law/in terms of contractual obligations;

(e) Principal Secretary, Housing and Urban Development shall convene a meeting with all the stakeholders including members of the Patna Nagar Nigam Sanyukt Karmchari Samanwaya Samiti or any other registered Union.

We are sure that the authorities shall fairly consider the issues raised and the grievances highlighted by the employees and find a workable solution at the earliest.

(f) In any event, we direct that the unpaid salaries/wages of all the employees, be it regular/casual/daily of the Municipal Corporation, Patna, be positively released within next two working days. Allegedly dues for last four months are outstanding.

(g) Let Municipal Commissioner, Patna Municipal Corporation file his affidavit within two weeks stating the outcome of the meeting. Also compliance with regard to release of wages/salary.

(h) Violation of any one of the orders shall tantamount to committing Contempt of Court.

Ms. Chhaya Kirti, learned Amicus Curiae, states that another matter related to the similar issue is pending before



this Court.

Let CWJC No. 5704 of 2020 be also listed on the next date of hearing along with this petition. Particulars be furnished to the Court Master. Order is passed in the presence of parties. Court Master shall supply an authentic copy of the same under his signature.

List on 29.09.2020.

**(Sanjay Karol, CJ)**

**( S. Kumar, J)**

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